

ITEM NO.1+2+3+4+5 Court 7 (Video Conferencing) SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).857/2016

IN RE: APPOINTMENT OF JUDICIAL MEMBERS IN THE
ARMED FORCES TRIBUNAL

Petitioner(s)

VERSUS

MINISTRY OF DEFENCE & ANR.

Respondent(s)

(with applns. for clarification/direction and intervention
application)

WITH

M.A. No.1058/2020 in W.P.(C) No.640/2017

(with applns. for clarification/direction and exemption from
filing affidavit

MA 1152/2020 in W.P.(C) No.279/2017

(with applns. for clarification/direction, exemption from filing
affidavit, intervention application and permission to file
additional documents/facts/annexures)

W.P.(C) No.867/2020

(with applns. for clarification/direction and exemption from
filing affidavit

W.P.(C) No.1431/2019

(with appln. for appropriate orders/directions)

T.P.(C) Nos.905-915/2020

(with appln. for ex-parte stay)

SLP(C) Nos.9587-9588/2020 (XII)

Diary No.18900/2020 (XVI-A)

(with applns. for ex-parte stay and permission to file petition)

W.P.(Civil) No.804/2020

(with appln. for stay)

SLP (C) No.9593/2020

SLP(C) NO.8446/2020

(with appln. for permission to file lengthy list of dates)

M.A. No.1481/2020 in W.P.(C)No.279/2017

(with applns. for permission, appropriate orders/directions,

exemption from filing affidavit, intervention/impleadment and permission to file additional documents/facts/annexures)

Date : 16-09-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE HEMANT GUPTA
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

By Courts Motion, AOR

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Mr. Rajeev Manglik, Adv
Mr. A.K.Trivedi Adv

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Mr. Gaurav Yadav, Adv.
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Ms. Archana Pathak Dave, AOR

Mr. T.V. George, AOR
Mr. Kawaljit Singh Bhatia, AOR
Ms. Diksha Rai, AOR

UPON hearing the counsel the Court made the following
O R D E R

Writ Petition(s)(Civil) No(s).857/2016:

De-tag.

I.A. No.73597/2020 in W.P.(C) No.1431 of 2019.

This I.A. is filed for extension of the term of the incumbent Chairperson of the Intellectual Property Appellate Board ('IPAB') beyond 21st September, 2020. Mr. Justice Manmohan Singh was appointed as Chairperson of the IPAB on 01.01.2018. This Court directed that Mr. Justice Manmohan Singh shall be allowed to continue as Chairperson of the IPAB for a period of one year from the date of his attaining the age of superannuation. As the term of his appointment in accordance with the order of this Court is expiring on 21st September, 2020, extension is sought for his continuance on the ground that he is entitled to continue till 01.01.2022 as per the Rules of 2020.

As the matters pertaining to the validity of the Rules 2020 are being heard finally, we extend the term of Justice Manmohan Singh as Chairperson of the Intellectual Property Appellate Board ('IPAB') for a period of three months from today.

Interlocutory Application stands disposed of.

SLP (C) No.9593/2020 and SLP(C)No.8446/2020:

Issue notice returnable on 15.10.2020.

There shall be stay of impugned judgment and order of the High Court in the meanwhile.

De-tag from rest of the matters.

REST OF THE MATTERS:

List on 23.09.2020 as part-heard.

(Geeta Ahuja)
Court Master

(Anand Prakash)
Branch Officer